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Date: Dec 7, 2015 10:30:49 PM

Subject: consultation paper number — CP05/2015 reference to be mentioned.

To: kapilhanda@traf.gov.in

Dear Sir

please refer to our inputs

1. Declare Fibre as i-way infrastructure similar to NH.
2. BOOT is not possible in fibre and therefore please go for BOO. States can drive this infra of fibre.
3. Technology and contents can ride on fibre
4. Social and business viability requirements can be separated. Basically infra is fibre infra has to be established for social cause — e-services by Government. for balance available fibre resources the rates can be fixed for fibre lease by TRAI similar to BW rates fixed by TRAI and analogous to toll tax on roads.
5. States can have own social network (technology and content) by taking respective licenses or outsource to existing operators.

thanks vivek